

**(2024) 03 SEBI CK 0014**

**Securities Appellate Tribunal Mumbai**

**Case No:** Miscellaneous Application No. 80 Of 2024, Appeal No. 183 Of 2024

Savita Satish Gowda

APPELLANT

Vs

Securities And Exchange Board Of  
India

RESPONDENT

**Date of Decision:** March 18, 2024

**Hon'ble Judges:** Meera Swarup, Technical Member

**Bench:** Single Bench

**Advocate:** Priyanka Pandey, Nidhi Singh, Deepti Mohan, Nishin Shrikhande, Komal Shah,  
Harish Ballani, Hubab Sayyed, Nidhi Faganiya, Vidhii Partners

**Final Decision:** Allowed

**Judgement**

1. There is a delay of 144 days in the filing of the appeal. For the reasons stated in the application, the delay in filing the appeal is condoned. The application is allowed.
2. The respondent is directed file a reply within three weeks. Rejoinder may be filed within three weeks thereafter. List on May 14, 2024.